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**THE HYDERABAD LEGISLATIVE ASSEMBLY
(PREVENTION OF DISQUALIFICATION) ACT, 1955.**

No. XVIII of 1955.

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THE HYDERABAD LEGISLATIVE ASSEMBLY
(PREVENTION OF DISQUALIFICATION)
ACT, 1955.

No. XVIII of 1955.

An Act to repeal and re-enact with modifications the Hyderabad Legislative Assembly (Prevention of Disqualification) Act, 1951, with a view to declare certain offices of profit under the Government of India or the Government of any State not to disqualify their holders for being chosen as, or for being members of the Hyderabad Legislative Assembly.

Preamble.

WHEREAS it is expedient to repeal and re-enact with modifications the Hyderabad Legislative Assembly (Prevention of Disqualification) Act, 1951, with a view to declare that certain offices of profit under the Government of India or the Government of any State should not, under certain conditions, disqualify, or be deemed to have disqualified the holders thereof for being chosen as, or for being, members of the Hyderabad Legislative Assembly;

BE it enacted in the Sixth Year of Our Republic as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Hyderabad Legislative Assembly (Prevention of Disqualification) Act, 1955.

(2) It shall be deemed to have come into force on the 13th day of November, 1951.

Definitions.

2. In this Act, unless the context otherwise requires:

(a) "Committee" means any Committee, Commission, Council, Board or any other body of one or more persons whether statutory or not, set up by the Government of India or the Government of any State;

(b) "Compensatory allowance" means such sum of money as the Central Government or the Government of any State, as the case may be, may determine as being payable to the Chairman or any other member of a Committee by way of travelling allowance, daily allowance, conveyance allowance or house rent allowance for the purpose of enabling the Chairman or other member to

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recoup any expenditure incurred by him in attending any meeting of a Committee or performing any other functions as a member of a Committee.

(c) "statutory body" means any corporation, board, company, society or any other body of one or more persons, whether incorporated or not, established, registered or formed by or under any Central law or the law of any State for the time being in force or exercising powers and functions under any such law.

3. It is hereby declared that the following offices shall not disqualify and shall be deemed never to have disqualified, the holders thereof for being chosen as, or for being members of the Hyderabad Legislative Assembly,—

Removal and prevention of disqualification for membership of the Hyderabad Legislative Assembly.

(a) the office of a Deputy Minister, a Chief Parliamentary Secretary, a Parliamentary Secretary, a Parliamentary Under-Secretary, a Chief Whip or a Deputy Chief Whip;

(b) the offices of the Vice-Chancellors of Universities;

(c) the offices held by officers in the National Cadet Corps raised and maintained under the National Cadet Corps Act, 1948 (XXXI of 1948) and in the Territorial Army raised and maintained under the Territorial Army Act, 1948 (LVI of 1948);

(d) the office of Chairman and member of a Committee set up by the Government of India or the Government of any State, whether the holder of any such office is in receipt of or entitled to compensatory allowance or any other remuneration;

(e) the offices of Chairman, Director, Member and Officer of a Statutory body, where the power to make any appointment to any such office or the power to remove any such person therefrom is vested in the Government of India or the Government of any State, as the case may be;

(f) the office of Member of any local authority;

(g) the office of part-time professors or lecturers in a Government College;

(h) the office of Honorary Medical Officer or Honorary Assistant Medical Officer in a hospital under Government management;

(i) any other part-time office carrying any fee or remuneration;

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(j) the office of a village official or **Watandar**, namely: **Patel, Patwari, Deshmukh, Deshpandya** or **Hissedar** in such **Watan** who is not performing any service connected with the office or **Watan** himself or who is not customarily entrusted with any such service and who is in receipt of any share of the scale of **Rusum** or other emoluments to which he may be entitled as a hereditary **Watandar** or **Hissadar** in the form of **Haq-i-Malikana** or otherwise;

(k) a person drawing his service pension, political pension or grant, **mansab**, charitable grant or commutation sum or compensation in respect of a **jagir, inam** or other grant.

4. The Hyderabad Legislative Assembly (Prevention of Disqualification) Act, 1951 (XXXI of 1951) is hereby repealed.

Repeal of
Hyderabad
Act XXXI
of 1951.